

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Thursday 07th day of March Two Thousand And Nineteen

PRESENT:
THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

O.A. 310/730/2017

M. Maheswari, W/o. P. Mani,
No. 361, Pallikuda Street,
Puthumavilangai Village,
Thiruvallur Taluk & District.

....Applicant

(By Advocate: M/s. R. Radha Pandian)

Versus

1. Union of India Rep. by
Additional Divisional Engineer,
Southern Railway/Madras Division,
Chennai;
2. The Accounts Officer,
Southern Railway,
Medical ChI, Health Department,
Railway Hospital (Back Side),
Arakkonam- 631 005;
3. The Health Inspector,
Southern Railway/Madras Division,
Arakkonam;
4. P. Mani,
S/o. Perumal,
C/o Praveen
Kill Kuppam, Mettu Colony,
Arakkonam (Post & Taluk),
Vellore -District.

...Respondents

(By Advocate: Mr. D. Simon;
Ms. Majestic Law Firm)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

When the matter is called today, there is no representation for the applicant. However, Dr. D. Simon, counsel appearing for the respondents 1 to 3 present.

2. On perusal, it is seen that when the matter was listed on 21.02.2019, there was no representation for the applicant and, accordingly, the matter was directed to be posted for today under the caption 'For Dismissal'.
3. As there is no representation for the applicant today also, it is evident that applicant is not keen to prosecute the case any further.
4. OA is dismissed for default. No costs.